

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
EASTERN ZONAL BENCH: KOLKATA**

REGIONAL BENCH – COURT NO. 1

Service Tax Appeal No. 76018 of 2014

(Arising out of Order-in-Original No. 02/S.Tax/Commr/2014 dated 27.03.2014
passed by the Commissionerate Central Excise & Service Tax, 143, New Baradwari,
Sakchi, Jamshedpur-831001)

M/s. Dutsun Technologies

: Appellant

Mita Dutta, R. N. Singh Building,
Main Road, Mango, Near Petrol pump, Jamshedpur

VERSUS

Commissioner of Central Excise & Service Tax,

: Respondent

143, New Baradwari, Sakchi,
Jamshedpur-831001

APPEARANCE:

None for the Appellant

Shri D. Sue, Authorized Representative for the Respondent

CORAM:

HON'BLE SHRI ASHOK JINDAL, MEMBER (JUDICIAL)

HON'BLE SHRI K. ANPAZHAKAN, MEMBER (TECHNICAL)

FINAL ORDER NO. 76559/2025

DATE OF HEARING / DECISION: 18.06.2025

Order: [PER SHRI K. ANPAZHAKAN]

When the matter was called, none appeared on behalf of the appellant and no request for adjournment has been received by the Registry on their behalf, despite notice. Further, it is seen that the present matter came up for hearing earlier on several occasions but nobody appeared on behalf of the appellant. Today also, the appellant was absent. It therefore appears that the appellant is not interested in pursuing their appeal before the Tribunal. Accordingly, the appeal is dismissed for non-prosecution, with liberty to re-open their case by

filing an application for restoration of their appeal, if they so desire.

(Dictated and pronounced in the open court)

(ASHOK JINDAL)
MEMBER (JUDICIAL)

(K. ANPAZHAKAN)
MEMBER (TECHNICAL)

rkp